

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 02
(IB)-415(PB)/2019

IN THE MATTER OF:

Unimax International

.... Applicant/petitioner

v.

M/s. Soho Infrastructure Pvt. Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code (CIRP)

Order delivered on 16.07.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP

Mr. Pankaj Jain, RP with Ms. Srishti Badhwar,
RP

ORDER

In IA/2562/2020, Status report filed by the RP along with other documents is taken on record subject to all just exceptions. The office is directed to maintain the record and place the same before the Bench at the time of final disposal.

The application stands disposed of.

In IA/2373/2020, the Applicant is hereby directed to issue notice to the Respondents and to file their responses by next date of hearing.

For the Applicant/RP has sought extension of time in IA/2454/2020 on the ground that Promoter-Director has not co-operated in providing material papers of the Company to the RP to discharge his functions and the same being reflected in the Order dated 15.06.2020 passed by the NCLAT, IA/2454/2020 is hereby disposed of by excluding the CIRP period from 18.11.2019 to 23.03.2020.

Accordingly, IA/2454/2020 is hereby **disposed of**.

List IA/2373/2020 for further hearing on **17.08.2020**

- Sd -
(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

- Sd -
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)